



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ८(३)]

बुधवार, फेब्रुवारी २८, २०२४/फाल्गुन ९, शके १९४५

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असाधारण क्रमांक २६ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Private Universities (Establishment and Regulation) (Amendment) Bill, 2024 (L. C. Bill No. I of 2024), introduced in the Maharashtra Legislative Council on the 28th February 2024, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. I OF 2024.

A BILL

to amend the Maharashtra Private Universities (Establishment and Regulation) Act, 2023.

Mah.
VIII of
2024.

WHEREAS it is expedient to amend the Maharashtra Private Universities (Establishment and Regulation) Act, 2023, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :-

1. This Act may be called the Maharashtra Private Universities Short title. (Establishment and Regulation) (Amendment) Act, 2024.

(१)

Amendment
of section 6 of
Mah. VIII of
2024.

2. In section 6 of the Maharashtra Private Universities (Establishment and Regulation) Act, 2023 (hereinafter referred to as “the principal Act”), to sub-section (1), the following proviso shall be inserted, namely :—

“Provided that, the universities specified in Part II of the Schedule on the date of commencement of this Act shall be deemed to have been established on that date.”

Amendment
of Schedule of
Mah. VIII of
2024.

3. In SCHEDULE appended to the principal Act, in Part II, after entry 2, the following entries shall be added, namely :—

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| <p>“3. Sanjivani University, Kopargaon headquarters at the Sanjivani University, Kopargaon, Gat No. 24 and 25, Kopargaon, Taluka Kopargaon, District Ahmednagar 423 601</p> | <p>Sanjivani Rural Education Society, Kopargaon, Taluka Kopargaon, District Ahmednagar 423 601.</p> |
| <p>4. Dr. D. Y. Patil Dnyan Prasad University, Pune, headquarters at the Dr. D. Y. Patil Dnyan Prasad University, Pune, Sant Tukaram Nagar, Pimpri-Chinchwad, Survey Nos. 180/2/1 and 180/2/2, Taluka Haveli, Pune 411 018 and also locations at Tathwade, Pune, Survey Nos. 87/1, 88, 138/1A, 138/1B, 138/2B and 62/4/3</p> | <p>Dr. D. Y. Patil Unitech Society, Flat No. 101, Shri Motisagar Apartment, Survey No. 473A, G. G. Thakkar Road, Pune 411 001.”.</p> |

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Private Universities (Establishment and Regulation) Act, 2023 (Mah. VIII of 2024) provides for establishment, incorporation and regulation of self-financed private universities in the State for development and advancement of higher education in the State of Maharashtra.

2. Section 6 of the said Act provides that the Government may after considering the report submitted by the Verification Committee under sub-section (4) of section 5, if satisfied that the sponsoring body has complied with the provisions of section 5, permit the establishment of a private university, by inclusion of the name, location and headquarters of the private university and their sponsoring bodies in Part II of the Schedule, by amending the Schedule by enacting a law by the State Legislature.

3. The Government, after considering the report submitted by the Verification Committee under sub-section (4) of section 5, is satisfied that the sponsoring bodies Sanjivani Rural Education Society, Kopargaon, Taluka Kopargaon, District Ahmednagar 423 601 and Dr. D. Y. Patil Unitech Society, Flat No. 101, Shri. Motisagar Apartment, Survey No. 473A, G. G. Thakkar Road, Pune 411 001, have complied with the provisions of section 5 for establishment of private universities by the names of "Sanjivani University, Kopargaon" and "Dr. D. Y. Patil Dnyan Prasad University, Pune", respectively.

4. Therefore, the Government of Maharashtra considers it expedient to amend Part II of the Schedule appended to the Maharashtra Private Universities (Establishment and Regulation) Act, 2023, to permit establishment of the said proposed private universities and to include therein the names, locations and headquarters of the Sanjivani University, Kopargaon and Dr. D. Y. Patil Dnyan Prasad University, Pune and their sponsoring bodies, by enacting a law.

5. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 27th February 2024.

CHANDRAKANT (DADA) PATIL,
Minister for Higher and
Technical Education.